in India immediately before the commencement of the Constitution of India, to establish which fact there is no adequate information, he cannot be considered an Indian national. Further in the opinion of the Government of India, he is not a fit person for registration under article 8 of the Constitution."

SHRI BHUPESH GUPTA: It may be a very good Article! May I ask whether the Government of India considered it necessary to take the evidence of the person in question into account before a decision was reached or may I know whether it is permissible to take an ex parte decision in such matters?

SHRIMATI LAKSHMI MENON: This was not an *ex parte* decision. The Government consulted our Agent in Malaya. Also local enquiries were made. After that the concerned Ministries were consulted and it was only then that a decision was arrived at.

SHRI BHUPESH GUPTA: May I know whether any communication was sent to Mr. Balan, whether he was asked to make a statement and whether that statement was communicated to the Government of India?

* SHRIMATI LAKSHMI MENON: No communication was received from Mr. Balan. On the other hand, Mr. Balan had been informed as early as January 1953 about the situation.

SHRI BHUPESH GUPTA: May I know about which situation he was informed? Was the question put to him, "Are you an Indian national? Do you claim to be an Indian nation-.al?"

MR. CHAIRMAN That will do.

SHRI S. N. MAZUMDAR: Sir. the question has not been answered.

MR. CHAIRMAN. He was not an Indian national. That was the information that was communicated to him as early as January 1953. Later

the matter was investigated: Ceylo-nese father, Indian mother, was born in Malaya, what is it?

to **Ouestions**

SHRIMATI LAKSHMI MENON: No. Sir, the decision was taken only after making all investigations. We consulted our Agent in Malaya, local enquiries were made, the Ministries concerned were consulted and then only was a decision taken about his status.

SHRI BHUPESH GUPTA: Why was not Mr. Balan consulted in this matter?

(No reply)

PROPOSAL FOR A FERRO-MANGANESE PLANT

*238. MOULANA M. FARUQI (ON BEHALF OF SHRI M. VALIULLA): Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether any industrialists have approached Government for permission to start production of ferro-manganese;

(b) whether Government have aDy proposal to start a plant; and

(c) if so, what is the estimated cost of the plant and when it is proposed to be set up?

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI NITYANAND KANUNGO) : (a) Yes; Government have approved of five schemes from private parties and one from the Mysore Iron and Steel Works owned by the Mysore State Government.

(b) None at present.

(c) Does not arise.

KOZHIKODE STATION OF A. I. R.

*240, SHRI S. N. MAZUMDAR (ON BEHALF OF SHRI N. C. SEKHAR): Will the Minister for INFORMATION AND> BROADCASTING be pleased to state:

(a) whether Government have taken any decision as regards the future of the All India Radio broadcasting station at Kozhikode, Malabar, Madras State;

(b) il so, what is the decision; and

(c) if the answer to part (a) above be

in the negative, when a decision is likely to be taken in the matter?

THE MINISTER FOR INFORMATION AND state: BROADCASTING (SHRI G. RAJAGOPALAN): (a),

(b) and (c). The transmitter at Kozhikode would have set up Planning Organisations to be probably discontinued after the 20 K.W.M.W, implement the Five Year Plan; and transmitter near Trichur starts functioning. The present studios at Kozhikode would however continue as before.

WRITTEN ANSWERS TO QUESTIONS

RECOMMENDATIONS OF THE TEXTILE ENQUIRY COMMITTEE

*242. SHRI D. NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the names of the States which have concurred with the recommendations of the Textile Enquiry Committee?

THE DEPUTY MINISTER FOR COM-MERCE AND INDUSTRY (SHRI NITYA-NAND KANUNGO): The Report of the Textile Enquiry Committee is still consideration and comments are still awaited के सदस्य साम्मलित हो. from a number of State Governments.

शज्यों के योजना संगठन

मंत्री यह बताने की कृपा करेंगे कि :

(क) किन किन राज्य सरकारों ने पंच-योजना संगठन बनाये हैं ; और

[15 MARCH 1955] to Question. (ख) उनसे किस प्रकार के संगठन स्थापित करने के लिये कहा गया है ?

11 STATE PLANNING ORGANISATIONS

110. SHRI KRISHNAKANT VYAS: Will THE PARLIAMENTARY SECRETARY Tg the Minister for PLANNING be pleased to

(a) the names of the States which

(b) the nature of organisations which they have been asked to set up?]

योजना उप मंत्री (े श्याम नन्दुन मिश्र):

MR. CHAIRMAN: Questions are over. (क) पंचवर्षीय योजना को कार्यान्वित करने के लिये सब राज्य सरकारों ने उपयुक्त योजना-संगठन स्थापित कर लिये हैं।

> (ख) वे संगठन जिनको राज्य सरकारों से उनकी स्थानीय आवश्यकत्ताओं নথা परिस्थितियों के अनुसार निर्माण करने का अनुरोध किया गया था. इस प्रकार थे :----

> (१) राज्य मन्त्रिमंडल की एक समिति जो राज्य-विकास-समिति कही जाती हूँ.

(२) विकास से सम्बन्ध रखने वाले महकमाँ के सीचवों की एक समिति.

(३) राज्य-स्त, पर एक परामर्शदात्री समिति under जिसमें सरकारी एवं गॅर सरकारी दोनों प्रकार

(४) जिला विकास समितियां, ऑर

(४) साम्हिक योजनाओं एवं राष्ट्रीय विस्तार हेवाें के लिये योजना-परामर्शदावी-समिति ।

११०. श्री कृष्णकान्त व्यास : क्या योजना [THE DEPUTY MINISTER FOR PLANNING (SHRI S. N. MISHRA): (a) All State Governments have set up suitable planning organisations to implement the Plan.

(b) The organisations which the States were वर्षीय योबना को क्रियान्वित करने के लिये requested to set up, having regard to their local needs and conditions were:

tEnglish translation.

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